

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**FRIDAY, THE THIRTY FIRST DAY OF OCTOBER
TWO THOUSAND AND TWENTY FIVE**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT APPEAL NO: 945 OF 2025

Writ Appeal under clause 15 of the Letters Patent Writ Appeal preferred against the order dated 04/07/2025 passed in W P No 6057 of 2023 and pass on the file of the High Court.

Between:

1. The Forest Range Officer, Tadlapet Range, Mandal Dandepally District Mancherial.
2. The Divisional Forest Officer WLM Division, Jannaram District Mancherial.
3. The Conservator of Forest Adilabad Circle, district Adilabad.
4. The Chief Conservator of Forests, Aranya Bhavan, Telangana State

...APPELLANTS

AND

1. Darshanala Rajam, S/o: Ushalu, Aged about 51 years, H. No. 4-14 Mohammadabad Village Mandal Jannaram Post Chintagudem, Mancherial District.
2. The Chairman, Industrial Tribunal cum Labour Court Cum-IV Additional District and Sessions Court Godavarikhani, Peddapalli District

...RESPONDENTS

IA NO: 3 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the order dated 04-07-2025 passed in I.A.No. 1 of 2025 in W.P.No. 6057 of 2023 pending disposal of the Writ Appeal in the interest of justice

**Counsel for the Appellants: SRI M. RAMA KRISHNA LEARED SPECIAL GP
ATTACHED TO THE LEARNED ADDITIONAL ADVOCATE GENERAL**

Counsel for the Respondent No.1: P GOVINDA RAJULU

The Court Delivered the following: JUDGMENT

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT APPEAL No. 945 of 2025

JUDGMENT:

Sri M. Rama Krishna, learned Special Government Pleader attached to the learned Additional Advocate General appears for appellants.

Sri P. Govinda Rajulu, learned counsel appears for respondent No.1.

2. Heard the learned counsel for the parties.

3. The instant Writ Appeal is filed against the order dated 04.07.2025 passed by the learned writ Court in I.A.No.1 of 2025 in Writ Petition No.6057 of 2023 asking the appellants, who are the writ petitioners, to deposit 30% of the amount awarded to respondent No.1 – workman (hereinafter referred to as, “the workman”), *vide* Award dated 07.12.2021 passed by the Industrial Tribunal in favour of the workman in I.D.No.36 of 2017, pending adjudication of the Writ Petition.

4. Learned counsel appearing for the appellants sought to raise the issue of maintainability of the Industrial Dispute before the Labour Court but has confined himself to the interim order of pre-deposit passed by the learned writ Court. He submits that the appellants are ready to make the pre-deposit but it will be in the interest of both the parties, if such amount is not withdrawn during pendency of the Writ Petition.

5. Learned counsel for the workman has also drawn the attention of this Court to the merits of the dispute which, in the present Writ Appeal, we are not inclined to go into in view of pendency of the Writ Petition.

6. However, we deem it proper to observe that the appellants should abide by the interim order passed by the learned writ Court, but, at the same time, the workman should not withdraw the amount in question till the Writ Petition is decided. The learned writ Court, if it deems appropriate, may direct that such amount be kept in an interest bearing account by the Registrar General of this Court.

7. With the aforesaid observations, the instant Writ Appeal is disposed of. Let it be made clear that there is no observation touching upon the merits of the matter before the learned writ Court. There shall be no order as to costs.

Miscellaneous applications, if any pending, shall stand closed.

SD/-V.KAVITHA
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Chairman, Industrial Tribunal cum Labour Court Cum-IV Additional District and Sessions Court Godavarikhani, Peddapalli District
2. Two CC to The Advocate General, High Court for the State of Telangana, at Hyderabad[OUT]
3. One CC to Sri P. Govinda Rajulu Advocate [OPUC]
4. Two CD Copies

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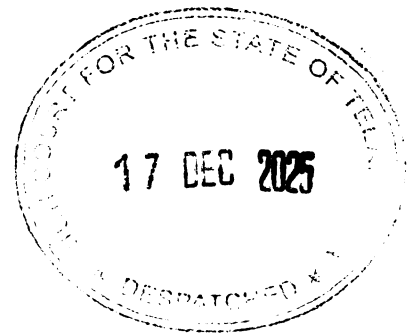
LS *Yg*

HIGH COURT

DATED:31/10/2025

JUDGMENT

WA.No.945 of 2025



**DISPOSING OF THE WRIT APPEAL
WITHOUT COSTS**

7 copies
for
12/11/25